

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE
BENCH AT CHENNAI**

ORIGINAL APPLICATION NO. 09 OF 2022

IN THE MATTER OF:

1. PISATI INDIRA REDDY

W/o Late P.Ram Reddy

Aged About 64 years occ: Organic farmer

R/o H.No. 183, Sadashiva Heavens

PeddaAmberpet village, Abdullapurmet Mandal

Ranga Reddy district, Telangana -501505

Mobile No:9391013054

Mail: indiraramayogi@gmail.com and others ...Applicants

VERSUS

1. UNION OF INDIA

Rep. by its Secretary Union Ministry of Environment, Forest & CC

IndiraParyavaran Bhavan New Delhi-110003

Phone: 011 24695262,24695265

Mail: secy-moef@nic.in and 32 others Respondents

COUNTER AFFIDAVIT FILED BY THE 9TH RESPONDENT

Date-16-09-2022

H. C

M/S. **AL GANTHIMATHI** - 676/89

L. PALANIMUTHU - 1366/99

B. PRASHANTH NADARAJ - 2453/18

COUNSEL FOR 9TH RESPONDENTS

Cell-9841277216

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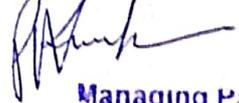
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It is certified that all the documents contained in the above annexure are true copies.

Date: 13.05.2022

SRI RENJANA ROCK SANKAR



Managing Partner

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Ranga Reddy district, Telangana -501505
Mobile No: 9391013054
Mail: indiraramayogi@gmail.com

2. Akiti Nikhil Kumar Reddy

S/o Akiti Rama Krishna Reddy
Age About 26 years, H.No.2-6
ChinnaRavirala, Abdullapurmet Mandal
RangareddyDist, Telangana-501505
Mobile No. 9666905777
Mail: advsravan@gmail.com

...Applicants

VERSUS

1. Union of India

Rep. by its Secretary Union Ministry of Environment, Forest & CC
IndiraParyavaran Bhavan New Delhi-110003
Phone: 011 24695262, 24695265
Mail: secy-moef@nic.in

2. State Environment Impact Assessment Authority

Rep. by its Member Secretary
A-3, Paryavaran Bhavan
Sanath Nagar Industrial Estate
Sanat Nagar, Hyderabad-500018
Mail: ms-tspcb@telangana.gov.in
Mobile: 04023887600

3. State of Telangana

Rep. by its Director of Mines Department
Secretariat, Hyderabad-500022
Mail: dir-mines@telangana.gov.in,
secy-mines@telangana.gov.in,
Mobile No: 04023221766.

4. Telangana State Pollution Control Board

Rep. By its Member Secretary,
A-3, Paryavaran Bhavan
Sanath Nagar Industrial Estate Sanat Nagar,
Hyderabad-500018.
Mail: ms-tspcb@telangana.gov.in
Mobile: 04023887600

S. SRI RENJANA ROCK S.A. NL


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5. District Collector

District Collector Office, Rangareddy District
Lakadikapool, Hyderabad, Telangana-500004
Mail: collector_rr@telangana.gov.in
Ph: 040-23235642, 23234774

6. District Collector

District Collector Office,
YadadriBhuvanagiri District
Bhuvanagiri, Telangana
Mail: collector-ydr@telangana.gov.in
Ph: 040-23235642, 23234774

7. Yadadri Stone Crusher

Sy.No. 260, Bandaraviryal
Rep. by its Owner: Buddidha Manish Reddy
Saheb Nagar Kalan, Hayathnagar
Plot No-464,465, Vanasthalipuram
Mobile :9848573399
Telangana- 500070,

8. B.N.R Sand Manufacturing Unit

Sy No. 248, 268, Banda Raviryal
Rep. by its Owner: BudidhaNandhareddy
Saheb Nagar Kalan, Hayathnagar
Plot No-464,465, Vanasthalipuram
Telangana-500070.
Mobile :9848573399

9. Sri Renuka Rock sand Metal Industry

Sy No. 253, Banda Raviryal
Rep. by its Owner: P.Naveen Kumar
H,No-3-5-574, Flat No -402
Himayat Nagar, Hyderabad
Telangana-500029
Mobile :9391190763.

10. Sai Rohit Metal Indsutries

Sy No. 253, Bandaraviryal
Rep. by its Owner: Malakondaiah
Plot No-267/A, Road No-78Jubilee Hills,
Hyderabad-33. Mobile:9866416632 .

11. Tirumala Rock Sand Manufacturing Unit & Mine,

Rep. by its Owner: BudidhiNandha Reddy
Sy.No. 268, Saheb Nagar Kalan, Hayathnagar
Plot No-464,465, Vanasthalipuram
Telangana-500070.
Mobile :9848573399,

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12. KRC Infra Projects Mine & Stone Crusher

Sy No 268, Bandaraviryal
 Rep. by its Owner Smt. K. Swathi,
 H. No. 2-3-534/1A/1, Plot No. 27, Sai Nagar Colony
 ESI, Hyderabad-500038.

13. Padmavathi Metal Industry

Sy.No. 268, Bandaraviryal
 Rep. by its Owner: P.Naveen Kumar
 H,No-3-5-574, Flat No -402 Himayat Nagar,
 Hyderabad-500029 Mobile :9391190763

14. Sai baba Metal Industry

Sy No. 268, Bandaraviryal
 Rep. by its Owner: PyarasaniBalraju
 H.No 13-11-316, Tarnaka, Hyderabad-500007
 Mobile: 9866099293

15. Sai Vikas Stone crushing Industries

Sy No. 56,57,58,64, Deshmukhi
 Rep. by its Owner: Ch. Surya Narayana
 Survey Number 56,57,64
 Desmukhi, B.Pochampalle Mandal
 Yadadri-Bhuvanagiri District
 Telangana,508284

16. Sri Venkata shiva Metal Industry

Sy No. 77, 56.64, Deshmukhi
 Rep. by its Owner: Guduru Narender Reddy
 H.No 1-5-577, Road No-3
 New Maruthi Nagar Kothapet, Hyderabad
 Telangana, 500060 Mobile:9396751166

17. Super Fine Sand Hyderabad Pvt Ltd (Mines)

Sy No. 80,81,82,84, Desmukhi Village
 Rep. by its Owner: G.Malakondaiah 16-88/1, Flat No-201
 Sri Lakshmi Nilayam, Road No-3Sri Krishna Nagar Colony,
 Dilsukhnagar, Hyderabad Telangana, 500060
 Mobile: 9100145605,

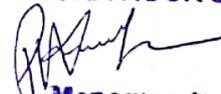
18. Veltech Constructions (Hot Mix Plant)

Rep. by its Owner: Jayasimha Reddy,
 Sy No. 203P, Saddupally Village
 Abdullapurmet Mandal
 Ranga Reddy District, 501505. Mobile:9959899988.

19. S.V Constructions (B.Raghuma Reddy Constructions)

Rep. by its Owner: G.Shekar Reddy
 Sy No. 202,203,Saddupally Village,
 Abdullapurmet Mandal Ranga reddy District
 Telangana ,501505.Mobile:9949266499.

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20. Ambica Infra Company

Rep. by its Owner, Sy No. 206, Saddupally village
Abdullapurmetmandal Ranga Reddy District
Telangana ,501505

21. Mayank Infra Company

Rep. by its Owner Mail: Not available
Saddupally Village, Sy No. 207
Abdullapurmet Mandal
Ranga Reddy District-501505

22. P. N. Constructions (Ganesh Constructions)

Rep. by its Owner Sy No. 207, Saddupally village
Abdullapurmetmandal Ranga Reddy District
Telangana,501505 .

23. S.P.R. Constructions ,Rep. by its Owner
Sy No. 208, Saddupally village Mail: Not available
Abdullapurmetmandal,Ranga Reddy District
Telangana ,501505 .

24. K.Chandrashekar Hot Mix plant

Rep. by its Owner Sy No. 207, Saddupally village
Abdullapurmetmandal Ranga Reddy District
Telangana,501505.

25. Venkatesh Hot Mix Plant ,Rep. by its Owner,
Sy No. 207, Saddupally village
Abdullapurmetmandal. Ranga Reddy District
Telangana ,501505

26. Sri Guduru Narender reddy

Sy No. 73 Deshmukhi
Rep. by its Owner: Guduru Narender Reddy,
H.No 1-5-577, Road No-3
New MaruthiNagar,Kothapet,
Hyderabad ,Telangana-500060.
Mobile:9396751166

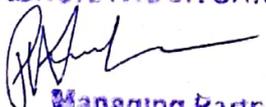
27. Alluri estates Pvt Ltd

Rep. by its Owner
Deshmukhi village
BhudanPochampalli Mandal YadadriBhuvanagiriDist
Telangana-501512 .

28. PSK Infrastructures and Projects Private Limited

Hot Mix Plant in Sy.No.79 Desmukhi village
Rep. by its Owner/ Incharge :P.Prasad
H.No 8-2-248/1/7/51, Panjagutta Telangana,
Hyderabad 500082 Mobile :7799443232.

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29. Nagarjuna Hytech Constructions

Hot Mix Plant In Survey Number 78, Desmukhi Village
Rep. by its Owner: K.Janga Reddy
H.No 17-1-391/5/577, Singareni Colony,
Saidabad, Hyderabad,Telangana-500059
Phone No. 040-24076639 .

30. M/s Rock Crushing India Pvt Ltd.

Rep.by its Owner
Sy No. 268, Chinnaraviryala
Abdullapurmet Mandal, Ranga Reddy District.
PIN:501505,

31. Shona Engineers (Mine)

Rep. by its Owner
Sy No. 268, Chinnaraviryala
Abdullapurmet Mandal, Ranga Reddy 501505.

32. B.N.R. Stone Crushers (Mine)

Rep.by. Budida Nanda Reddy
Sy.No. 268, ChinnaRavirala,
Sahab Nagar Kalan, Hayat Nagar
Plot No.464,465, Vanastalipuram
Hyderabad, Telangana-500070
Mobile No. 9848573399.

33. Uday Stone Crushing Pvt Ltd

Sy.No.293/1, Banda Ravirala village
Abdullapurmet Mandal, RangareddyDist
Telangana-501505

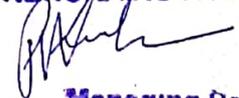
... Respondents

COUNTER AFFIDAVIT FILED BY THE 9th RESPONDENT

I, P.Naveen Kumar Son of P.Jaipal Rao aged about 56 years Rep by
its Proprietor M/s **Sri Renuka Rock sand Metal Industry** Sy No. 253,
Banda Raviryal H,No-3-5-574, Flat No -402 Himayat Nagar, Hyderabad
Telangana-500029 do hereby solemnly and sincerely affirms and make oath
and state as follows:

1. I am the 9th Respondent herein and as such I am well acquainted with
the facts of the case.
2. This respondent denies each and every averment made in the affidavit
filed in support of the application as false and incorrect except those that
are specifically admitted herein in this counter affidavit.

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3. With regard to the averments made in paragraphs 1 & 2 of the affidavit is not related to this respondent and hence there are no remarks.
4. With regard averments made in paragraph 3 of the affidavit is denied as false. It is submitted that the Telangana State Pollution Control Board vide Consent order No.220823814458, dated 07-07-2022 **Annexure-1** issued Consent order (CFO) to this respondent for stone crusher in Sy.No's.253AA, 253E & 259 Banda Raviryal H,No-3-5-574, Flat No -402 Himayat Nagar, Hyderabad Telangana-500029. Valid upto 28 -02-2031 issued by the member secretary TSPCB.
5. With regard to the averments made in paragraphs 4 & 5 of the affidavit is not related to this respondent and hence there are no remarks.
6. With regard averments made in paragraph 6(1) (i) of the affidavit is denied as false. It is submitted that the It is submitted that the Telangana State Pollution Control Board vide Consent order No.220823814458, dated 07-07-2022 issued Consent order (CFO) to this respondent for stone crusher in Sy.No's.253AA, 253E & 259 Banda Raviryal H,No-3-5-574, Flat No -402 Himayat Nagar, Hyderabad Telangana-500029. Valid upto 28-02-2031 issued by the member secretary TSPCB. It is further submitted that the Telangana State Pollution Control Board Revocation order under AIR ,WATER & ELECTRICITY vide order No. RR-II-01/TSPCB/TF/BO/2022 DATED 04-07-2022 **Annexure--2** to revocation of closure order to this respondent and also this respondent submit the fresh bank guarantee of sum of Rs.1 lakhs towards complaisance of the above directions in favour of the member secretary TSPCB **Annexure-3**
7. It is submitted that the Deputy Director of Mines & Geology, Hyderabad vide License No.MDL7301169 Dated; 07-06-2019 VALID UPTO-06-06-2024 **Annexure-4** issued license to the factory to this Respondent.

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8. With regard to the averments made in paragraphs 7 to 11 of the affidavit is not related to this respondent and hence there are no remarks.

9. It is submitted that the above application is came up before the Hon'ble National Green Tribunal (SZ) Chennai on 18-01-2022 on the day the Hon'ble Tribunal constitute the joint committee Para 10 read as follows,

"10. In order to ascertain the genuineness of the allegations made in the application, we feel it appropriate to appoint a Joint Committee comprising of (i) a Senior Officer from the Ministry of Environment, Forests & Climate Change (MoEF&CC), Integrated Regional Office, Hyderabad, (ii) a Senior Officer from the State Level Impact Assessment Authority (SEIAA) - Telangana, (iii) a Senior Officer from the Directorate of Mines and Geology, Telangana as deputed by its Director, (iv) a Senior Officer from the Telangana State Pollution Control Board as deputed by its Chairman/Member Secretary and (v) District Collectors of Ranga Reddy District and Yadadri - Bhuvanagiri District to inspect the area in question and submit a factual as well as action taken report, if there is any violation found. After inspection the joint committee have filed the report before this Hon'ble tribunal on 22-04-2022 read as Para 6 as follows:-

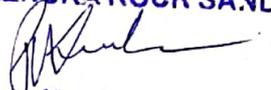
6. Observations of the Joint Committee (As per TOR):

i. The Number of such units operating in those areas:

It is humbly submitted that the total number of units in the mining zone are as given below:

a. Number of Stone crushing Units: 14 (Rangareddy district) + 3 (Yadadri Bhuvanagiri district)

b. Number of Hot mix plants: 9 (Ranga reddy district) +2 (Yadadri Bhuvanagiri district)

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c. Number of Quarries-24 (Rangareddy district)+7 (Yadadri Bhuvanagiri district)

ii. Whether all the units are having necessary permissions and clearances as per the environmental laws:

It is submitted that mining zone area is existed prior to the EIA notification 2006. Total number of quarries existed are 31. All of them have obtained quarry leases from Mines and Geology Department, Telangana. Out of 31 quarry leases, three (03) lease holders have obtained environmental clearance (Annexure-A). Three (3) quarry lease holders have not applied for EC and the remaining 25 lease holders have applied for environmental clearance under violation category as per the MoEF&CC S.O. 804, dated 14.03.2017. However, 13 applications were returned to the proponents due to short comings. 12 No. of Quarries submitted additional information in the first week of April 2022 and it will be reviewed by the SEAC & SEIAA.

All the operating 16 stone crushers in the area having valid consents from TSPCB and one stone crusher was issued with closure orders (List enclosed-Annexure B).

The total number of Hot Mix Plants existed in those area is 11. Out of which one unit is not obtained CFO and remaining 10 units have obtained CFO. However, TSPCB has issued closure orders to 9 units for not complying with the CFO conditions (Annexure C).

iii If they are having such permissions, whether there is any violation of the conditions imposed/ committed by the party respondents:

- Show cause notices issued by TSPCB to the 29 Quarries for not having valid CFO (Annexure-D).

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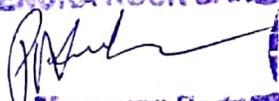
- TSPCB has issued closure orders to one stone crushing unit (Annexure B).
- TSPCB has issued closure orders to 9 hot mix units for not complying with the CFO conditions (Annexure C).

iv. Whether the pollution control mechanisms provided by them are sufficient to mitigate the situation of pollution being caused on account of their operations:

The main allegations of applicant are dust deposition, loss of agricultural income and health issues due to crushing units and transportation. All the stone crusher units have provided green belt, wind breaking walls, dust bunkers, water sprinklers. However, the following may be provided to mitigate the dust pollution.

- Three tier green belt around the units and along the approach road needs to be improved.
- The height of Wind breaking walls needs to be increased around stone aggregates/sand storage bunkers.
- Dust bunkers provided at the unloading points needs to be covered with GI/MS sheets.

v. Whether any cumulative impact assessment has been done by the authorities before permitting such large scale establishment of units in those areas:

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Environmental Impact assessments have not been carried out for the Mining zone as it was declared vide G.O.Ms.No.89,dated 22.03.2006 i.e.prior to the EIA Notification, 2006.

The committee is of view that, Environmental Impact Assessment may be carried out through CSIR-NEERI/any recognized institute to assess the cumulative impact of the project for appropriate recommendations for remedial measures.

vi. Whether the ambient air quality in that area is in conformity with the standard provided:

TSPCB has carried out Ambient Air quality monitoring in the area on 10.03.2022 to assess the Ambient Air quality. As per the report, the monitored are parameters within prescribed limits (Annexure-E)

vii. If the pollution control mechanism provided by the unit is not sufficient to meet the situation, what is the nature of the mitigating measures to be taken by them to avoid air, water as well as sound pollution:

- a) Cement Concrete/Bitumen top road needs to be constructed from stone crushing units to main road.*
- b) Three tier plantation along the transportation road needs to be provided*
- c) Wind breaking walls/Green net needs to be provided either side of the petitionerAshramam to reduce the dust emission due to transportation.*
- d) Engaging of separate vehicle for regular water sprinkling along the transportation road.*

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e) All the transportation vehicles needs to be provided Tarpaulin cover during transportation.

f) The units shall have a Separate Environmental cell to monitor the environmental protection measures and status of compliance. g) Adequate funding shall be earmarked to implement the environmental protection measures.

h) The units shall implement the required Pollution Control measures stipulated in the consent orders/Directions issued by the Board.

viii. Whether any damage has been caused to the nearby agricultural area on account of the operation of these units due to pollution caused and if so, what is the assessed quantum of compensation for damage caused to the environment:

The Joint Committee visited the agricultural fields of the applicant and other agricultural fields in the surrounding area. Dust deposition is found over the applicant's land and on the existing plantation. There is no agricultural activity observed during site visit. It was informed that Agriculture activity was abandoned about 02 years ago. Agricultural report is enclosed (**Annexure-F**). There are other paddy fields around the mining zone area which are found to be good. There is no impact observed on the other fields.

Further, the Committee is view of that the petitioner may be directed to cultivate other crops recommended in the agricultural report and in consultation with agricultural officer of the area for better yield.

ix. Whether any excess mining has been done by the quarry operators encroaching into the neighbouring areas and the areas other than the permitted area as per the mining lease and permissions (if any) granted and if so, what is the quantum of

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compensation that has to be realized from such persons who are violating the norms:

The Joint Committee has visited all the quarry leases represented in O.A.No.9 by the applicant. The Surveyor of Mines Department was also present and verified the boundaries of the quarry leases and found that the lease holders are working within the granted area as per the executed sketch and no illegal quarrying is noticed.

X. The Joint committee is also directed to ascertain the compensation payable for the violations committed by them, apart from assessing cost of restoration of damage caused to the environment and if there is any violation found, what is the nature of action taken by the regulators against such violators:

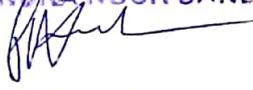
The quarry lease holders have submitted application for environmental clearance to SEIAA, Telangana. Credible action may be initiated as per Ministry OM. 22-21/2020-IA.III dated 07.07.2021 and O.M.22-21/2020 IA.III (E 138949) dated 28.01.2022 (Annexure-G)

10. It is submitted that the TSPCB have filed the report before this Hon'ble Tribunal on 30-4-2022 Page No. 9 read as follows;-

R- 9 M/s. Sri Renuka Rock Sand. Sy No.253AA, 253E & 2598. Banda Ravirvala, Abdullapurmet(M), Rangareddy District

a) The crusher has obtained CFO vide order dated 09.04.2020 which is valid upto 28.02.2021. The industry has applied for CFO renewal and the committee reviewed the status of the crusher and not considered the CFO Application.

d) The unit was reviewed by the Task Force Committee on 16.12.2021. Based on the recommendations of the Task Force Committee, directions were issued to the industry.

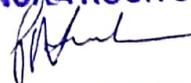
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b) The Board issued closure orders to the crusher on 20.02.2020. Subsequently, the Board issued temporary revocation of closure orders for a period upto 17.03.2022

c) The status of compliance of directions issued vide Order No. RR-I SC/TSPCB/U-V/TF/2021-12 dated 18.09.2021 & 20.12.2021 and the compliance status are as follows.

Sl. No.	DIRECTIONS	COMPLIANCE
1	The industry shall provide cladding to the vibrating screen so as to arrest the dust Emissions	The crusher has provided cladding to the vibrating screen
2	The crusher has covered M.S. Sheets so as to arrest the dust screen with M.S. Sheets so as to arrest the dust emissions	The crusher has covered screen with M.S. Sheets and same were damaged
3.	The industry shall provide an elevated closed bunker for collection of dust and the dust conveyor has to be fully covered with M.S. Sheets. Loading of dust shall be done directly into the trucks which should be brought below the bunker / bins.	The crusher has not provided closed dust bunker to store the stone dust. However they have provided 20ft Ms Sheets to cover the dust storage area same was damaged
4	The industry shall regularly carryout sprinkling of water at raw material loading and at transfer points to control dust emissions.	The crusher is carrying out water sprinkling at raw material loading and at transfer points.
5	The industry shall construct wind breaking walls to prevent dust spreading to the surrounding areas.	The crusher has provided wind breaking walls two sides 3 rd side of the crusher the wind breaking Walls of M/s Sai Rohit metal crusher covered with hill area.
6	The industry shall construct metal roads within the premises.	The crusher has laid metal roads within the premises however, dust accumulated within the premises
7	The industry shall carryout regular cleaning and wetting of the ground within the premises.	During inspection the crusher was wetting the ground within the premises.
8	The industry shall develop greenbelt such that it shall not be less than 33% of total	Not developed 33% green belt developed green belt along the boundary with one line.

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Sl. No.	DIRECTIONS	COMPLIANCE
	area, preferably along the all sides of industry site, with width of not less than 5 mtrs greenbelt	
9	The suspended particulate matter measured between 3mtrs and 10mtrs from any processes equipment of a stone crushing unit shall not exceed 600 micrograms/m ³ .	The Board will carry out emission monitoring. Based on the monitoring report, the crusher will be reviewed in the ensuing Task Force meeting.
10	The industry shall take all precautionary and safety measures during process operations	The representative of the crusher has informed that they are taking all safety measures.

Remarks:

The industry has not complied with certain consent conditions stipulated in the consent order. The stone crusher will be reviewed in the ensuing Task Force Committee to take further action..

11. It is submitted that Thereafter this respondent is complying with all the directions issued by the TSPCB. This respondent is not guilty of any acts causing or contribution to pollution. This respondent has all the necessary consent and permissions to operate the unit. It is submitted that the above OA has been filed with false and incorrect facts as against this respondent. There is no cause of action against this respondent.

12. It is submitted that this respondent craves leave of this Hon'ble Tribunal to raise additional counter in the course of proceedings, if required.

In the above circumstances, it is humbly prayed that this Hon'ble Tribunal may be pleased to **EXEMPT** to this respondent in O.A. No. 9 of 2022

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and pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case and thus render justice.

Solemnly affirmed at Hyderabad
on this the 13th day of May , 2022
and signed his name in my presence.

BEFORE ME

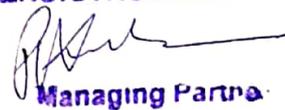
Advocate

VERIFICATION

I, P.Naveen Kumar Son of P.Jaipal Rao 9th Respondent herein, do hereby verify that what are all stated in the afore mentioned paragraphs based on records and information are true to the best of my knowledge and belief.

Verified on the 13th day of May 2022 at Hyderabad.

SRI RENUKA ROCK SANE


Managing Partner

DEPONENT



TELANGANA STATE POLLUTION CONTROL BOARD
 PARYAVARAN BHAVAN, A-3, INDUSTRIAL ESTATE,
 SANATHNAGAR, HYDERABAD - 500 018

Phone 23887500
 Fax 040 - 23816631
 Website tspcb.egg.gov.in

CONSENT ORDER (RENEWAL)
 ORANGE CATEGORY

Consent Order No: 220823814458

Dt.07.07.2022

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof, Operation of the plant under section 21/22 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and Authorization / Renewal of Authorization under Rule 6 of the Hazardous Wastes (Management, Handling & Transboundary, Movement) Rules 2015 & Amendments thereof).

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974, under section 21/22 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof, and Authorization under the provisions of HW (MH & TM) Rules, 2015 (hereinafter referred to as 'the Acts', 'the Rules') and amendments thereof and the rules and orders made there under M/s. Sri Renuka Rock Sand is located at Sy No.253AA, 253E & 259E, Banda Raviryala, Abdullapurmet(M), Rangareddy District (hereinafter referred to as 'the Applicant /Industry) and the industry is authorized to operate the industrial plant to discharge the Effluents from the outlets and the quantity of Emissions per hour from the chimneys, by operating pollution control equipment, as detailed below.

i) Out lets for discharge of Effluents:

Outlet No.	Outlet Description	Max Daily Discharge (KLD)	Point of Disposal
1	Domestic	0.8	Septic tank followed by soak pit.

ii) Emissions from chimneys: Nil

This consent order is valid to produce of the following products along with quantities only.

S. No.	Product	Capacity
1	Rock sand	1000 TPD

This order is subject to the provision of 'the Acts' and the Rules and amendments made there under and further subject to the terms and conditions incorporated in the schedule A & B enclosed to this order.

This order of Consent is valid for a period upto 28th February,2031.

Sd/-
 MEMBER SECRETARY

To
 M/s. Sri Renuka Rock Sand,
 Sy No.253AA, 253E & 259E, Banda Raviryala,
 Abdullapurmet(M), Rangareddy District.

///T.C.F.B.O///

SENIOR ENVIRONMENTAL ENGINEER (FAC)

SCHEDULE - A

- 1 The applicant shall make applications through online for renewal of Consent (under Water & Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order along with prescribed fee under Water and Air Acts for obtaining Consent & HW Authorization of the Board. The applicant can also apply for Auto Renewal of the CFO atleast 30 days before the expiry of this order as per the procedure and eligibility stipulated in the Board Circular dt.19.11.2015 & 08.12.2015 (available in Board's Website: <http://tspcb.cgg.gov.in/Pages/Circulars.aspx>).
- 2 This order is issued in line with Board's CFO order dt. 09.04.2020 Concealing the factual data or submission of false information/ fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts. The industry shall comply with all other conditions of CFO order dt. 09.04.2020 Concealing is still applicable.
3. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Rules, to such authority (hereinafter referred to as the Appellate Authority) constituted under Section 28 of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981
- 4 The Board reserves its right to modify above conditions or stipulate any further conditions and to take action including revoke of this order in the interest of protection of public health and environment.

SCHEDULE - B

1. Total Water Consumption shall not exceed : 5.0KLD

S.No	Purpose	Quantity
1	Water sprinkling & Dust suppression	3.0 KLD
2	Gardening	1.0 KLD
3	Domestic	1.0 KLD
	Total	5.0 KLD

2. The industry shall not carryout any new activity without obtaining prior Consent for Establishment (CFE) and Consent for Operation (CFO) of the Board.
3. The industry shall comply with the National Ambient Air Quality Standards as per Environment (Protection) Act 1986 (Rule 3(3B)).

The Suspended Particulate Matter measured between 3 -10 meters from the stone crushing unit shall not exceed 600 µg/m³.

Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009.

Noise Levels: Day time - (6 AM to 10 PM) - 75 dB (A)

Night time - (10 PM to 6 AM) - 70 dB (A).

4. The industry has paid consent fee of Rs. 7500/- for a period upto 31.07.2024.
5. The industry shall pay balance consent fee annually as per rates notified in G.O.Ms.No.22. The payment of annual consent fee shall be made at the concerned RO for every financial year (i.e., April to March) within the stipulated time period i.e., 1st quarter of every financial year (April to June) is mandatory for the industry / project, failing which, the validity of the Consent Order automatically stands cancelled and operation industry / project without valid consent attracts penal action under the provision of Water Act, Air Act & Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016.
- 6 The industry either paying annual fee or total fee for Consented period, shall pay the balance fee as per the revised rates as applicable from time to time.
- 7 The industry shall maintain telescopic chute at the product unloading conveyor to prevent dust emission during free fall of material from height.

8. The industry shall maintain Vibrating screens shall be covered / enclosed with MS sheets along with provision of water sprinkling.
9. The crusher shall provide semi circular MS dome sheets to the belt conveyors carrying aggregates and dust.
10. The industry shall maintain cladding to the vibrating screen so as to arrest the dust emission
11. The industry shall maintain cladding to the conveyor belts.
12. The industry shall maintain elevated closed bunker for collection of dust.
13. The industry shall maintain metal roads for the ease of the movement of vehicles.
14. The industry shall maintain wind breaking walls to prevent dust spreading to the surrounding areas.
15. The industry shall maintain green belt along the boundary of the site so as to act as a barrier.
16. The industry shall maintain water meters at borewell to assess the raw water consumption.
17. The vehicles carrying stone metals & dust shall be covered with tarpaulin sheets / green cloth and wetted with fixed water spraying system before leaving the crushing area.
18. The industry shall maintain the water sprinklers provided to primary & secondary crusher. The water should be sprayed in the form of mist. They shall provide water meter with recording facility to record the water used for sprinkler system.
19. The industry shall not cause any air pollution / dust nuisance to the surrounding environment.
20. The industry shall maintain the following records and the same should be made available to the Board Officials during the inspection.
- Daily production details.
 - Log Books for pollution control systems.
 - Daily solid waste generated and disposed.
21. The industry shall take necessary measures to control fugitive emissions.
22. The industry shall take all precautionary and safety measures during process operations.
23. The industry shall comply with all the directions issued by the Board from time to time.
24. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
25. The Board reserves its right to modify above conditions or stipulate any further conditions in the interest of environment protection.
26. The applicant shall submit Environment statement in Form V to the Regional office before 30th September of every year as per Rule No.14 of E(P) Rules, 1986 & amendments thereof.
27. The conditions stipulated in this order are without any prejudice to rights and contentions of this Board in any Hon'ble court of Law.

Sd/-
MEMBER SECRETARY

To
M/s. Sri Renuka Rock Sand,
Sy No.253AA, 253E & 259E, Banda Raviryala,
Abdullapurmet(M), Rangareddy District.

///T.C.F.B.O///
B. S. Srinivasulu Reddy
SENIOR ENVIRONMENTAL ENGINEER (FAC)
3



TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 - 23887519

BY REGD. POST WITH ACK, DUE

ORDERS ISSUED UNDER WATER (P&CP) AMENDMENT ACT, 1988

Order No. RR-II-01/TSPCB/TF/BO/2022

Date:04.07.2022

Sub: M/s. Sri Renuka Rock Sand, Sy No.253AA, 253E & 259E, Banda Raviryala, Abdullapurmet(M), Rangareddy District - Water (Prevention and Control of Pollution) Amendment Act, 1988 - Temporary Revocation of Closure Orders for a period of Three Months - Issued - Reg.

Ref :

1. CFO order dated 09.04.2020.
2. Order No. RR-II-01/TSPCB/TF/BO/2022 dated 11.05.2022.
3. Your industry letter dated 21.05.2022.
4. Inspection of your industry by the Board officials on 07.06.2022.
5. Hearing held on 24.06.2022 at Board office, Hyderabad.

1. WHEREAS, you are operating the industry located at Sy No.253AA, 253E & 259E, Banda Raviryala, Abdullapurmet(M), Rangareddy District and is engaged in Stone crushing operations.
2. WHEREAS, the Board issued CFO of the Board vide order dated 09.04.2020 which is valid up to 28.02.2021.
3. WHEREAS, the Board vide order dated 11.05.2022 issued closure order to the industry for non compliance of consent conditions and operating without valid CFO of the Board
4. WHEREAS, vide letter dated 21.05.2022, you have requested the Board for revocation of closure orders.
5. WHEREAS, the Board officials inspected your industry on 07.06.2022 and observed the compliance as follows :
 - a) During the inspection, the stone crusher was not in operation.
 - b) The TSSPDCL has disconnected the power supply.
 - c) The crusher has provided cladding to the vibrating screen so as to arrest the dust emissions.
 - d) The crusher has provided closed MS Sheets for jaw crusher and vibrating screen.
 - e) The crusher has provided elevated platform covering MS Sheets wherein, provision was made in such a way that the dust is directly loading into the truck. The crusher has dedicated trucks to transport the dust without falling on to the ground.
 - f) The crusher has provided MS Sheets to belt conveyors carrying dust.
 - g) The crusher has provided water meter to assess the water consumption.
 - h) The industry has provided wind breaking walls with MS Sheets 2 sides and one side M/s. Sai Rohit Metal Industry wind breaking wall and 4th side is hill area to prevent dust spreading to the surrounding areas.
 - i) The crusher has provided water sprinklers at dust emanating sources viz., conveyer belts, hopper, crusher, screens etc to mitigate the fugitive emissions.
 - j) The crusher also carrying out water spraying on road to suppress dust.
 - k) The crusher has laid RCC roads within the premises.
 - l) The crusher has not laid BT Road / CC Road from mine to Crusher.
 - m) The crusher has developed green belt in vacant places.

<u>Compliance of the industry on Task Force Closure Order dated 11.05.2022</u>		
S No	Directions	Compliance
1	The industry is operating without obtaining valid CFO of the Board and also operating without Extension of Temporary Revocation of Closure Order orders expired on 31.03.2022.	The industry has applied for revocation of closure orders.
2	The industry has not provided cladding to the vibrating screen so as to arrest the dust emissions.	Provided cladding to the vibrating screen
3	The industry has not covered the screen with M.S. Sheets.	Covered the screen with MS Sheets.

4	The industry has not provided dust bunker to store the stone dust. Belt conveyor also not covered with MS Sheets.	The crusher has provided elevated platform covering MS Sheets wherein, provision was made in such a way that the dust is directly loading into the truck. The crusher has dedicated trucks to transport the dust without falling on to the ground.
5	The industry has not provided water meter to assess the water consumption.	The industry has provided water meter to assess the water consumption.
6	The industry has not provided wind breaking walls around the crusher to prevent dust spreading to the surrounding areas.	The industry has provided wind breaking walls with MS Sheets 2 sides and one side M/s. Sai. Rohit Metal Industry wind breaking wall and 4 th side is hill area to prevent dust spreading to the surrounding areas.
7	The industry has not provided BT road from quarry to stone crushing unit.	Not provided BT Road from quarry to stone crushing unit.
8	The industry is not carrying regular cleaning and wetting of the ground within the premises.	During inspection, industry was wetting the ground with dedicated water tanker.
9	The industry has not provided the Rain Water Harvesting (RWH) structure (s) so that the ground water is recharged by the storm water.	---
10	The Industry has not laid metal roads within the premises.	The industry has laid RCC Road within the premises
11.	The industry has not installed any DG Set.	Not installed DG Set

Compliance of CFO Special conditions for renewal

S. No.	Condition	Compliance															
1.	<p>The industry shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities prescribed below:</p> <table border="1"> <thead> <tr> <th>S. No.</th> <th>Purpose</th> <th>Total Consumption (KLD)</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Water Sprinkling & Dust Suppression</td> <td>3.0 KLD</td> </tr> <tr> <td>2.</td> <td>Gardening</td> <td>1.0 KLD</td> </tr> <tr> <td>3.</td> <td>Domestic</td> <td>1.0 KLD</td> </tr> <tr> <td colspan="2">Total</td> <td>5.0 KLD</td> </tr> </tbody> </table> <p>The Industry shall maintain separate water meters for the above areas and maintain records.</p>	S. No.	Purpose	Total Consumption (KLD)	1.	Water Sprinkling & Dust Suppression	3.0 KLD	2.	Gardening	1.0 KLD	3.	Domestic	1.0 KLD	Total		5.0 KLD	<p>Provided water meters to assess the actual water consumption.</p>
S. No.	Purpose	Total Consumption (KLD)															
1.	Water Sprinkling & Dust Suppression	3.0 KLD															
2.	Gardening	1.0 KLD															
3.	Domestic	1.0 KLD															
Total		5.0 KLD															
2.	<p>The industry shall file the water Cess returns in Form-I as required under section (5) of Water (Prevention and Control of Pollution) Cess Act, 1977 on or before the 5th of every calendar month, showing the quantity of water consumed in the previous month along with water meter readings. The industry shall remit water Cess as per the assessment orders as and when issued by Board.</p>	---															

3.	<p>The Industry should comply with the National ambient air quality standards as per MoEF, GoI notification dated. 18.11.2009 along the premises of the factory as prescribed below:</p> <table border="1" data-bbox="335 268 798 492"> <thead> <tr> <th>S. No.</th> <th>Parameters</th> <th>Standards in $\mu\text{g}/\text{m}^3$</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Particulate Matter(PM_{10})</td> <td>100</td> </tr> <tr> <td>2</td> <td>Particulate Matter ($\text{PM}_{2.5}$)</td> <td>60</td> </tr> <tr> <td>3</td> <td>SO_2</td> <td>80</td> </tr> <tr> <td>4</td> <td>NO_x</td> <td>80</td> </tr> </tbody> </table> <p>Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A) Night time (10 PM to 6 AM) - 70 dB (A).</p>	S. No.	Parameters	Standards in $\mu\text{g}/\text{m}^3$	1	Particulate Matter(PM_{10})	100	2	Particulate Matter ($\text{PM}_{2.5}$)	60	3	SO_2	80	4	NO_x	80	Not carried monitoring as the Industry was not in operation.
S. No.	Parameters	Standards in $\mu\text{g}/\text{m}^3$															
1	Particulate Matter(PM_{10})	100															
2	Particulate Matter ($\text{PM}_{2.5}$)	60															
3	SO_2	80															
4	NO_x	80															
4.	The industry shall comply with all the Rules and Regulations specified in Water (P&C of P) Act, 1974, Air (P&C of P) Act, 1981.	Being followed															
5	The industry shall manufacture only consented products and shall produce within the consented capacities. Under no circumstances, the industry shall manufacture any un-consented products without obtaining CFE & CFO of the Board.	The industry is manufacturing consented products within the consented capacity.															
6.	The industry shall procure the raw material i.e., stone boulders from the quarry which has obtained EC, CFE & CFO.	The representative of the industry informed that they are obtaining boulders from the mines which are having valid Consent of the Board.															
7.	The industry shall operate only after obtaining revocation of closure orders issued by the Board.	The industry has obtained revocation of closure order which is valid upto 17.03.2022. Again the Board has issued closure order to the industry on 11.05.2022															
8.	The industry shall comply the conditions stipulated in this order within 3 months.	---															
9.	The industry shall provide cladding to the vibrating screen so as to arrest the dust emissions.	The industry has provided cladding to the vibrating screen.															
10.	The industry shall cover the screen with M.S. Sheets and a fan connected with motor to extract the dust generated during screening operations, should be installed. Dust should be vented out into a chamber wherein water sprinklers shall be permitted for dust suppression.	The crusher has provided elevated platform covering MS Sheets wherein, provision was made in such a way that the dust is directly loading into the truck. The crusher has dedicated trucks to transport the dust without falling on to the ground.															
11.	The industry shall provide elevated closed bunker should be constructed for collection of dust and the dust conveyor should be fully covered with M.S. Sheets. The loading of dust should be directly done into the trucks, which should be brought below the bunker bins.																
12.	The industry shall provide temporary water sprinklers at the time of un-loading of the raw material from the truck / tipper.	Provided															
13.	The industry shall provide water sprinklers on the conveyor carrying raw materials from bunker/ bin to the crusher. The water should be sprayed in the form of mist with the help of a motor. The industry shall provide water meter with recording facility to record the water used for sprinkler system.	Provided water sprinklers at all the dust generating sources.															

14.	The industry shall construct wind breaking walls around the crusher to prevent dust spreading to the surrounding areas.	The industry has provided wind breaking walls with MS Sheets 2 sides and one side M/s. Sai Rohit Metal Industry wind breaking wall and 4 th side is hill area to prevent dust spreading to the surrounding areas.
15.	The industry shall construct BT road from quarry to stone crushing unit.	Not constructed
16.	The industry shall construct metal roads within the premises.	Constructed.
17.	The industry shall carryout regular cleaning and wetting of the ground within the premises.	The industry has provided dedicated water tanker for wetting of the ground and road.
18.	The industry shall develop 5 mtrs width of green belt along the boundary of the site in the 50 mtrs width buffer zone of the stone-crushing unit. This green belt shall be developed on outer side of the buffer zone so as to act as a barrier.	The industry has developed green belt in vacant places along the boundary but not 50 mtrs width.
19.	The suspended particulate matter measured between 3mtrs and 10mtrs from any processes equipment of a stone crushing unit shall not exceed 600 micrograms/m ³ .	Not conducted monitoring
20.	The industry shall not cause any air pollution / dust nuisance to the surrounding environment.	During inspection, air pollution was observed due to the vehicular movement.
21.	The industry shall maintain good housekeeping with-in the premises.	Satisfactory
22.	The industry shall submit Environmental Statement in Form V before 30 th September every year as per Rule No.14 of Environmental (Protection) Act, 1986.	Not Submitted
23.	The following rules and regulations notified by the MoE&F, GoI shall be implemented: a) Solid Waste Management Rules, 2016. b) Construction and Demolition Waste Management Rules, 2016. c) Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 & its amendments. d) Batteries (Management & Handling) Amendment Rules, 2010 & its amendments. e) E-Waste (Management) Rules, 2016.	Being followed
24.	The industry shall take all precautionary and safety measures during process operations	Being followed
25.	The industry shall maintain good housekeeping within the plant premises.	Satisfactory
26.	The industry shall comply with all the directions issued by the Board from time to time.	---

6. WHEREAS, the Board has reviewed the status of industry in the Task Force Committee meeting held on 24.06.2022. Your industry representative attended the meeting.

The committee after detailed discussions recommended to issue temporary revocation of closure orders to the Industry for a period of Three Months.

7. After careful consideration of material facts of the case, the Board hereby issue **temporary revocation of closure orders for a period of Three Months** with following conditions :

i. The industry shall operate only with valid CFO of the Board and comply with all the CFO conditions Issued by the Board.

- ii. The industry shall submit the a fresh Bank Guarantee of Rs.1.0 Lakhs towards compliance of the above directions in favour of the Member Secretary, TSPCB, Hyderabad for a period of one year at concerned Regional office within in a week and shall extend from time to time till further orders of the Board.
8. This order is issued subject to outcome of the proceedings in OA No 9 of 2022 was filed in Hon'ble NGT, Chennai
9. The T.S.S.P.D.C.L has been directed to restore power supply to your industry temporarily for a period of Three Months from the date of this order.
10. These orders are issued under Section 33(A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988.
11. You are hereby directed to note that, should you misuse these orders to operate the unit violating any of the conditions mentioned above, your unit will be closed under section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988. You will also be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 41(2) of the Water (Prevention and Control of Pollution) Amendment Act, 1988, the punishment for which includes imprisonment for a term which shall not be less than one year six months and which may be extended to six years with fine.

Sd/-
MEMBER SECRETARY

To
M/s. Sri Renuka Rock Sand, Sy No.253AA, 253E & 259E,
Banda Raviryala, Abdullapurmet(M), Rangareddy District

//T.C.F.B.O//


Chief Environmental Engineer



TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 - 23887519

BY REGD. POST WITH ACK. DUE

Order No. RR-II-01/TSPCB/TF/BO/2022

Date:04.07.2022

Sub : M/s. Sri Renuka Rock Sand, Sy No.253AA, 253E & 259E, Banda Raviryala, Abdullapurmet(M), Rangareddy District - Water (Prevention and Control of Pollution) Amendment Act, 1988 - Air (Prevention and control of Pollution) Amendment Act, 1987 - **Temporary Restoration of Power Supply Orders for a period of Three Months** - Issued - Reg.

- Ref : 1. Order No. RR-II-01/TSPCB/TF/BO/2022 dated 11.05.2022.
2. Hearing held on 24.06.2022
3. Order No. RR-II-01/TSPCB/U-V/TF/2022 dated 04.07.2022.

In the 1st reference mentioned above, orders under section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 31(A) of Air (Prevention and Control of Pollution) Amendment Act, 1987 were issued to T.S.S.P.D.C.L to disconnect the power supply to M/s. Sri Renuka Rock Sand, Sy No.253AA, 253E & 259E, Banda Raviryala, Abdullapurmet(M), Rangareddy District.

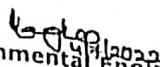
The status of the industry was reviewed by the Board's Task Force committee during the meeting held on 24.06.2022. After careful consideration of all facts of the case, the Board has decided to issue temporary revocation of closure orders issued to the industry for a period of **Three Months from the date of this order**.

The Board hereby directs the T.S.S.P.D.C.L to restore power supply to M/s. Sri Renuka Rock Sand, Sy No.253AA, 253E & 259E, Banda Raviryala, Abdullapurmet(M), Rangareddy District temporarily for a period of **Three Months from the date of this order** for carrying out the production activities. The Southern Power Distribution Company of TS Ltd. is directed not to extend the power supply beyond the period mentioned above without prior orders of T.S. Pollution Control Board. These directions are issued under section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 31(A) of Air (Prevention and Control of Pollution) Amendment Act, 1987.

Sd/-
MEMBER SECRETARY

To
The Superintending Engineer (Operations),
Rangareddy District.

//T.C.F.B.O//


 Chief Environmental Engineer



TELANGANA STATE POLLUTION CONTROL BOARD
 Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
 Phones : 040-23887500 Fax: 040 - 23887519

BY REGD. POST WITH ACK. DUE

ORDERS ISSUED UNDER AIR (P&CP) AMENDMENT ACT, 1987

Order No. RR-II-01/TSPCB/TF/BO/2022

Date:04.07.2022

Sub: M/s. Sri Renuka Rock Sand, Sy No.253AA, 253E & 259E, Banda Raviryala, Abdullapurmet(M), Rangareddy District - Air (Prevention and Control of Pollution) Amendment Act, 1987 - Temporary Revocation of Closure Orders for a period of Three Months - Issued - Reg.

- Ref :**
1. CFO order dated 09.04.2020.
 2. Order No. RR-II-01/TSPCB/TF/BO/2022 dated 11.05.2022.
 3. Your industry letter dated 21.05.2022.
 4. Inspection of your industry by the Board officials on 07.06.2022.
 5. Hearing held on 24.06.2022 at Board office, Hyderabad.

1. WHEREAS, you are operating the industry located at Sy No.253AA, 253E & 259E, Banda Raviryala, Abdullapurmet(M), Rangareddy District and is engaged in Stone crushing operations.
2. WHEREAS, the Board issued CFO of the Board vide order dated 09.04.2020 which is valid up to 28.02.2021.
3. WHEREAS, the Board vide order dated 11.05.2022 Issued closure order to the industry for non compliance of consent conditions and operating without valid CFO of the Board
4. WHEREAS, vide letter dated 21.05.2022, you have requested the Board for revocation of closure orders.
5. WHEREAS, the Board officials inspected your industry on 07.06.2022 and observed the compliance as follows :
 - a) During the inspection, the stone crusher was not in operation.
 - b) The TSSPDCL has disconnected the power supply.
 - c) The crusher has provided cladding to the vibrating screen so as to arrest the dust emissions.
 - d) The crusher has provided closed MS Sheets for jaw crusher and vibrating screen.
 - e) The crusher has provided elevated platform covering MS Sheets wherein, provision was made in such a way that the dust is directly loading into the truck. The crusher has dedicated trucks to transport the dust without falling on to the ground.
 - f) The crusher has provided MS Sheets to belt conveyors carrying dust.
 - g) The crusher has provided water meter to assess the water consumption.
 - h) The industry has provided wind breaking walls with MS Sheets 2 sides and one side M/s. Sai Rohit Metal Industry wind breaking wall and 4th side is hill area to prevent dust spreading to the surrounding areas.
 - i) The crusher has provided water sprinklers at dust emanating sources viz., conveyer belts, hopper, crusher, screens etc to mitigate the fugitive emissions.
 - j) The crusher also carrying out water spraying on road to suppress dust.
 - k) The crusher has laid RCC roads within the premises.
 - l) The crusher has not laid BT Road / CC Road from mine to Crusher.
 - m) The crusher has developed green belt in vacant places.

Compliance of the Industry on Task Force Closure Order dated 11.05.2022		
S No	Directions	Compliance
1	The industry is operating without obtaining valid CFO of the Board and also operating without Extension of Temporary Revocation of Closure Order orders expired on 31.03.2022.	The Industry has applied for revocation of closure orders.
2	The industry has not provided cladding to the vibrating screen so as to arrest the dust emissions.	Provided cladding to the vibrating screen
3	The industry has not covered the screen with M.S. Sheets.	Covered the screen with MS Sheets.

4	The industry has not provided dust bunker to store the stone dust. Belt conveyor also not covered with MS Sheets.	The crusher has provided elevated platform covering MS Sheets wherein, provision was made in such a way that the dust is directly loading into the truck. The crusher has dedicated trucks to transport the dust without falling on to the ground.
5	The industry has not provided water meter to assess the water consumption.	The industry has provided water meter to assess the water consumption.
6	The industry has not provided wind breaking walls around the crusher to prevent dust spreading to the surrounding areas.	The industry has provided wind breaking walls with MS Sheets 2 sides and one side M/s. Sai Rohit Metal Industry wind breaking wall and 4 th side is hill area to prevent dust spreading to the surrounding areas.
7	The industry has not provided BT road from quarry to stone crushing unit.	Not provided BT Road from quarry to stone crushing unit.
8	The industry is not carrying regular cleaning and wetting of the ground within the premises.	During inspection, industry was wetting the ground with dedicated water tanker.
9	The industry has not provided the Rain Water Harvesting (RWH) structure (s) so that the ground water is recharged by the storm water.	---
10	The industry has not laid metal roads within the premises.	The industry has laid RCC Road within the premises
11.	The industry has not installed any DG Set.	Not installed DG Set

Compliance of CFO Special conditions for renewal

S. No.	Condition	Compliance															
1.	<p>The industry shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities prescribed below:</p> <table border="1"> <thead> <tr> <th>S. No.</th> <th>Purpose</th> <th>Total Consumption (KLD)</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Water Sprinkling & Dust Suppression</td> <td>3.0 KLD</td> </tr> <tr> <td>2.</td> <td>Gardening</td> <td>1.0 KLD</td> </tr> <tr> <td>3.</td> <td>Domestic</td> <td>1.0 KLD</td> </tr> <tr> <td colspan="2">Total</td> <td>5.0 KLD</td> </tr> </tbody> </table> <p>The Industry shall maintain separate water meters for the above areas and maintain records.</p>	S. No.	Purpose	Total Consumption (KLD)	1.	Water Sprinkling & Dust Suppression	3.0 KLD	2.	Gardening	1.0 KLD	3.	Domestic	1.0 KLD	Total		5.0 KLD	<p>Provided water meters to assess the actual water consumption.</p>
S. No.	Purpose	Total Consumption (KLD)															
1.	Water Sprinkling & Dust Suppression	3.0 KLD															
2.	Gardening	1.0 KLD															
3.	Domestic	1.0 KLD															
Total		5.0 KLD															
2.	<p>The industry shall file the water Cess returns in Form-I as required under section (5) of Water (Prevention and Control of Pollution) Cess Act, 1977 on or before the 5th of every calendar month, showing the quantity of water consumed in the previous month along with water meter readings. The industry shall remit water Cess as per the assessment orders as and when issued by Board.</p>	---															
3.	<p>The industry should comply with the National ambient air quality standards as per MoEF, GoI notification dated, 18.11.2009 along the premises of the</p>	<p>Not carried monitoring as the industry was not in operation.</p>															

factory as prescribed below:		
S. No.	Parameters	Standards In $\mu\text{g}/\text{m}^3$
1	Particulate Matter (PM_{10})	100
2	Particulate Matter ($\text{PM}_{2.5}$)	60
3	SO_2	80
4	NO_x	80
Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A) Night time (10 PM to 6 AM) - 70 dB (A).		
4.	The industry shall comply with all the Rules and Regulations specified in Water (P&C of P) Act, 1974, Air (P&C of P) Act, 1981.	Being followed
5	The industry shall manufacture only consented products and shall produce within the consented capacities. Under no circumstances, the industry shall manufacture any un-consented products without obtaining CFE & CFO of the Board.	The industry is manufacturing consented products within the consented capacity.
6.	The industry shall procure the raw material i.e., stone boulders from the quarry which has obtained EC, CFE & CFO.	The representative of the industry informed that they are obtaining boulders from the mines which are having valid Consent of the Board.
7.	The industry shall operate only after obtaining revocation of closure orders issued by the Board.	The industry has obtained revocation of closure order which is valid upto 17.03.2022. Again the Board has issued closure order to the Industry on 11.05.2022
8.	The industry shall comply the conditions stipulated in this order within 3 months.	---
9.	The industry shall provide cladding to the vibrating screen so as to arrest the dust emissions.	The industry has provided cladding to the vibrating screen.
10.	The industry shall cover the screen with M.S. Sheets and a fan connected with motor to extract the dust generated during screening operations, should be installed. Dust should be vented out into a chamber wherein water sprinklers shall be permitted for dust suppression.	The crusher has provided elevated platform covering MS Sheets wherein, provision was made in such a way that the dust is directly loading into the truck. The crusher has dedicated trucks to transport the dust without falling on to the ground.
11.	The industry shall provide elevated closed bunker should be constructed for collection of dust and the dust conveyor should be fully covered with M.S. Sheets. The loading of dust should be directly done into the trucks, which should be brought below the bunker bins.	
12.	The industry shall provide temporary water sprinklers at the time of un-loading of the raw material from the truck / tipper.	Provided
13.	The industry shall provide water sprinklers on the conveyor carrying raw materials from bunker/ bin to the crusher. The water should be sprayed in the form of mist with the help of a motor. The industry shall provide water meter with recording facility to record the water used for sprinkler system.	Provided water sprinklers at all the dust generating sources.
14.	The industry shall construct wind breaking walls around the crusher to prevent dust spreading to the surrounding areas.	The Industry has provided wind breaking walls with MS Sheets 2 sides and one side M/s. Sal Rohit Metal Industry wind breaking wall and 4 th side is hill area to prevent dust spreading to the surrounding areas.
15.	The industry shall construct BT road from quarry to stone crushing unit.	Not constructed

6. This order is

16.	The industry shall construct metal roads within the premises.	Constructed.
17.	The industry shall carryout regular cleaning and wetting of the ground within the premises.	The industry has provided dedicated water tanker for wetting of the ground and road.
18.	The industry shall develop 5 mtrs width of green belt along the boundary of the site in the 50 mtrs width buffer zone of the stone-crushing unit. This green belt shall be developed on outer side of the buffer zone so as to act as a barrier.	The industry has developed green belt in vacant places along the boundary but not 50 mtrs width.
19.	The suspended particulate matter measured between 3mtrs and 10mtrs from any processes equipment of a stone crushing unit shall not exceed 600 micrograms/m ³ .	Not conducted monitoring
20.	The industry shall not cause any air pollution / dust nuisance to the surrounding environment.	During inspection, air pollution was observed due to the vehicular movement.
21.	The industry shall maintain good housekeeping with-in the premises.	Satisfactory
22.	The industry shall submit Environmental Statement in Form V before 30 th September every year as per Rule No.14 of Environmental (Protection) Act, 1986.	Not Submitted
23.	The following rules and regulations notified by the MoE&F, GoI shall be implemented: a) Solid Waste Management Rules, 2016. b) Construction and Demolition Waste Management Rules, 2016. c) Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 & its amendments. d) Batteries (Management & Handling) Amendment Rules, 2010 & its amendments. e) E-Waste (Management) Rules, 2016.	Being followed
24.	The industry shall take all precautionary and safety measures during process operations	Being followed
25.	The industry shall maintain good housekeeping within the plant premises.	Satisfactory
26.	The industry shall comply with all the directions issued by the Board from time to time.	---

6. WHEREAS, the Board has reviewed the status of Industry in the Task Force Committee meeting held on 24.06.2022. Your Industry representative attended the meeting.

The committee after detailed discussions recommended to issue temporary revocation of closure orders to the Industry for a period of Three Months.

7. After careful consideration of material facts of the case, the Board hereby **Issue temporary revocation of closure orders for a period of Three Months** with following conditions :

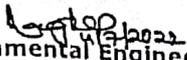
- i. The industry shall provide / maintain cladding to the vibrating screen so as to arrest the dust emissions.
- ii. The industry shall cover / maintain the screen with M.S. Sheets so as to arrest the dust emissions.
- iii. The industry shall provide / maintain elevated closed bunker for collection of dust.
- iv. The industry shall regularly carryout sprinkling of water at raw material loading and at transfer points to control dust emissions.
- v. The industry shall construct / maintain wind breaking walls to prevent dust spreading to the surrounding areas.
- vi. The industry shall construct / maintain metal roads within the premises.
- vii. The Industry shall carryout regular cleaning and wetting of the ground within the premises.
- viii. The industry shall develop / maintain adequate greenbelt

8. This order is issued subject to outcome of the proceedings in OA No 9 of 2022 was filed in Hon'ble NGT, Chennai
9. The T.S.S.P.D.C.L has been directed to restore power supply to your industry temporarily for a period of Three Months from the date of this order.
10. These orders are issued under Section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987.
11. You are hereby directed to note that, should you misuse these orders to operate the unit violating any of the conditions mentioned above, your unit will be closed under section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987. You will also be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 37(1) of the Air (Prevention and Control of Pollution) Amendment Act, 1987, the punishment for which includes imprisonment for a term which shall not be less than one year six months and which may be extended to six years with fine.

Sd/-
MEMBER SECRETARY

To
M/s. Sri Renuka Rock Sand, Sy No.253AA, 253E & 259E,
Banda Raviryala, Abdullapurmet(M), Rangareddy District

//T.C.F.B.O//


Chief Environmental Engineer

BANK G FLO

No 773664



220133IBGP00052

Branch:-D.NO.5-9-89/1, CHAPEL ROAD, P.B.NO.370 HYDERABAD-SCB 500001

TO
TELANGANA STATE POLLUTION CONTROL BOARD,
(STATUTORY BODY),
REPRESENTED BY THE MEMBER SECRETARY
HYDERABAD, INDIA

Dear Sir/Madam,

Bank Guarantee No: 220133IBGP00052
Amount INR 100000.00
Guarantee Cover From 11-03-2022 To 10-03-2027
Last date for Lodgement of Claim 10-03-2028

This deed of guarantee executed by IDBI Bank Ltd., a company constituted under the Companies Act 1956 and deemed to be a banking company under the Banking Regulation Act. 1949, having its Registered Office and Head Office at IDBI Tower, WTC Complex, Cuffe parade, Mumbai 400005, and among other places a branch at D.NO.5-9-89/1, CHAPEL ROAD, P.B.NO.370 HYDERABAD-SCB 500001

(Hereinafter referred to as "the Bank") in favour of
TELANGANA STATE POLLUTION CONTROL BOARD, (STATUTORY BODY), REPRESENTED BY
THE MEMBER SECRETARY,, INDIA
(hereinafter referred to as "the Beneficiary/_____")
for an amount not exceeding INR 100000.00 (INR One Lakh only)

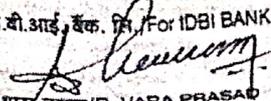
at the request of SRI RENUKA ROCK SAND
(Hereinafter referred to as "the Contractor(s)/_____")
This Guarantee is issued subject to the condition that the liability of the bank under this Guarantee is limited to maximum of INR 100000.00 (INR One Lakh only)

and the Guarantee shall remain in full force up to 10-03-2027 (expiry date) and can not be invoked otherwise than by a written demand under this Guarantee served on the Bank on or before the 10-03-2028 (last claim date)
The beneficiary in its own interest is advised to seek a confirmation of the issuance of this Guarantee from the controlling office/Head Office.
Bank Guarantee confirmation may be obtained online or through post, as under:

- a) Login to <https://bgcon.idbibank.co.in> (faster mode) or, alternatively
- b) By sending letter over post to the below address:
IDBI Bank Limited,
Centralised Swift Cell,
IDBI Building, Plot No. 39-41, Ground Floor
Sector 11, CBD Belapur,
Navi Mumbai Pin: 400614

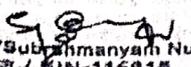
This Guarantee consists of 3 pages including this page.

Authorised Signatory

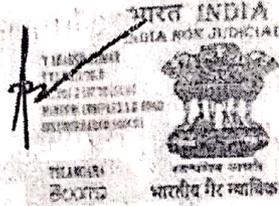
कृते आई.डी.बी.आई. बैंक लि. /For IDBI BANK LTD.

श्री. व. प्रसाद/B. VARA PRASAD
आई.टी.एम./EIN - 114110
प्रबन्धक.क.ए./Manager-T.F.
चापल रोड, हैदराबाद/Chapel Road, Hyd.



Authorised Signatory

कृते आई.डी.बी.आई. बैंक लि./For IDBI BANK LTD.

सुब्रह्मण्यम नुकला/S. M. Prasad
आई.टी.एम./EIN-115015
स. म. प्रसाद/श्री. प्रसाद/Manager-T.F.
चापल रोड, हैदराबाद/Chapel Road, Hyd.

Phone No:
Sold To/Issued To:
Subba Rao
For Whom/ID Proof:
IDBI BANK LTD



₹ 000050

38153271646430043040
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IDBI BANK LIMITED
D.NO:5-8-89/1, CHAPEL ROAD,
P.B.NO:370, HYDERABAD MAIN BRANCH,
HYDERABAD-500 001,
TELANGANA.

BANK GUARANTEE

Bank Guarantee No:220133IBGP00052
Bank Guarantee Amount: Rs.1,00,000/-
Effective From: 11-03-2022 to 10-03-2027
Last Date for Lodgment of Claim:10-03-2028

TO
TELANGANA STATE POLLUTION CONTROL BOARD,
(STATUTORY BODY),
REPRESENTED BY THE MEMBER SECRETARY,
HYDERABAD, INDIA.

The deed of Guarantee executed at Hyderabad this 11th day of March, 2022 by IDBI Bank Ltd, a Bank registered under the Companies Act, 1956 (1 of 1956) and within the meaning of Section 2(20) of Companies Act, 2013, bearing CIN-165190MH2004G01148838 and a "Banking Company" within the meaning of Section 5 (c) of the Banking Regulation Act, 1949 (10 of 1949) and having its registered office at IDBI Tower, WTC Complex, Cuffe Parade, Mumbai - 400005 and having its office at IDBI Bank Ltd, Trade Finance Department, Specialized Corporate Branch, D.No.5-9-89/1 and 2, Chapel Road, Hyderabad -500 001, in the State of Telangana (hereinafter referred to as "THE GUARANTOR" (which expression shall include its successor or successors) in favour of Telangana State Pollution Control Board, (hereinafter referred to as "Statutory Body") represented by the Member Secretary.

WHEREAS M/s. Sri Renuka Rock Sand (Stone Crusher), (hereinafter referred to as "EXECUTOR") having its production unit Sy. No. 253AA, 253E & 259E, Banda Raviryala, Abdullapurmet (M), Rangareddy Dist, Telangana.

WHEREAS, the Member Secretary, T.S. Pollution Control Board, Sanathnagar, Hyderabad has directed M/s. Sri Renuka Rock Sand (Stone Crusher), to furnish Bank Guarantee as per order no:15-RR-1/TSPCB/ZO-HYD/TF/2021 dated 20.12.2021 for Rs.1,00,000/- (Rupees One Lakh only) for a period of 5 years i.e.10-03-2027 to comply with the conditions stipulated in the Consent for Operation / Hazardous Waste Authorization / Directions of the Board for control of Water pollution / Air pollution / Safe disposal of Solid Waste for protection of Environment and Public health, in accordance to the norms laid down by the Board as committed by M/s. Sri Renuka Rock Sand (Stone Crusher).

कृते आई.डी.बी.आर्. बैंक लि./For IDBI BANK LTD.

श्री. वारा प्रसाद/B. VARA PRASAD
ए.आई.एम./EIN - 114110
प्रबन्धक/IC.एफ./Manager-T.F.
चापल रोड, हैदराबाद/Chapel Road, Hyd.



कृते आई.डी.बी.आर्. बैंक लि./For IDBI BANK LTD.

शुभमनियम नुकला/Subhmaniyam Nukala
ए.आई.एम./EIN-110018
न. न. प्र.ए.ई. केंद्र प्रमुख कार्यालय/AGM & Centre Head-T.F.
चापल रोड, हैदराबाद/Chapel Road, Hyd.

Bank Guarantee No:220133IBGP00052
Date: 11-03-2022

In pursuance of the above, we M/s. IDBI Bank Ltd, Guarantee the observance and performance by the company of the various terms and obligations as provided in the commitment made above and under take to pay to the Board subject to a maximum sum not exceeding **Rs. 1,00,000/- (Rupees One Lakh only)** on written demand received on or before **10-03-2028** and in the event of company falling to comply with the above Conditions / Directions.

Our liability under the Guarantee is restricted to **Rs.1,00,000/- (Rupees One Lakh only)**. Our Guarantee shall remain in force until **10-03-2027**, unless a suit or action to enforce a claim under this guarantee is filed in writing against us before the date of claim expiry i.e. **10-03-2028**, all your rights under this guarantee shall be forfeited and we shall be relieved and discharged from all liabilities whatsoever there under.

Notwithstanding anything to the contrary contained herein:

- Our liability under this Guarantee shall not exceed **Rs. 1,00,000/- (Rupees One Lakh only)**.
- This Bank Guarantee shall remain valid up to **10-03-2027**.
- We are liable to pay up to the guarantee amount only and only if we receive from you a written claim or demand not later than **10-03-2028**. All your rights as well as our liability under this Bank Guarantee shall stand extinguished unless a written claim or demand is made under this guarantee not later than **10-03-2028** at our counters i.e., IDBI Bank Ltd, Trade Finance Department, Specialized Corporate Branch, D.No.5-9-89/1 and 2, Chapel Road, Hyderabad -500 001

Date:11-03-2022

Place:Hyderabad

कृते आई.डी.बी.आई. बैंक लि./For IDBI BANK LTD.

श्री. वर प्रसाद/B. VARA PRASAD
ई.आई.एम./EIN - 114110
मैनेजर टि.एफ./Manager-T.F.
चापल रोड, हैदराबाद/Chapel Road, Hyd.



कृते आई.डी.बी.आई. बैंक लि./For IDBI BANK LTD.

सुब्रह्मण्यन नुकला/Subrahmanyam Nukala
ई.आई.एम./EIN-116915
स. ज. प्र.एच. केम्प प्रमुख व्यापार डि/AGM & Centre Head-TF
चापल रोड, हैदराबाद/Chapel Road, Hyd.

Form D

GOVERNMENT OF TELANGANA
DEPUTY DIRECTOR OF MINES & GEOLOGY, HYDERABAD
FORM - D
MINERAL DEALER LICENCE
(UNDER RULE - 2000)

Application No : MDL7301163



Date: 07.06.2019

Mineral Dealer Licence is hereby granted to Sri Renika Rock Sand of Road Metal from Northern Mineral Dealer survey No 253A, 253E & 259E (Area: 1.990 Hect) in Banda Ravryal village of Abdullapurmet Mandal of RANGAREDDY District.

subject to the following terms & conditions and Mineral Dealer Details:

- 1. Name of the Dealer is Sri Renika Rock Sand
- 2. Father's Name / Application Type is FIRM
- 3. Profession of the Dealer is Managing Partner
- 4. Mineral Dealer Licence is granted for Processing, Storing, Selling, Trading
- 5. Minerals/Ore will be purchased/procured from
- 6. Payment of Application fee & Security deposit Transaction No. is A053733
- 7. The Mineral Dealer Licence is valid from the day 07.06.2019 and shall expire on 06.06.2024
- 8. Address of Applicant is 1-3-32/3 Street No.4, Nandhanvanan Colony, Habsiguda, Habsiguda (Village), Uppal (Mandal), MEDCHEL (District).
- 9. Date of Application for this Registration is 23.05.2019

Granted By:
Name : M. Venkateshwarlu
Designation : Deputy Director of Mines & Geology
Office : HYDERABAD

Note - This is a Digitally Signed Certificate. doesn't require physical signature.

Helpdesk